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తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-A EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 1] HYDERABAD, SATURDAY, MARCH 19, 2016

TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 19th March, 2016.

L. A BILL No.1 OF 2016.

**A BILL FURTHER TO AMEND THE GREATER
HYDERABAD MUNICIPAL CORPORATION ACT,
1955.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Greater Hyderabad Municipal Corporation (Amendment) Act, 2016.

Short title
and
commence-
ment.

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[1]

(2) (i) sections 2, 3 and 6 shall be deemed to have come into force with effect from 04-02-2016;

(ii) section 4 shall be deemed to have come into force with effect from 07-01-2016;

(iii) section 5 shall come into force on such date as the Government may by notification appoint;

(iv) sections 7, 8, 9 and 10 shall be deemed to have come into force with effect from 02-01-2016;

(v) section 11 shall be deemed to have come into force with effect from 02-11-2015.

Amendment
of section 5,
Act II of
1956.

2. In the Greater Hyderabad Municipal Corporation Act, 1955 (hereinafter referred to as the principal Act), in section 5, in sub-section (1-A), the words “as on the date of filing of nomination for becoming Member of Legislative Council or on the date of nomination by the Governor, as the case may be” shall be omitted.

Amend-
ment of
section 33.

3. In the principal Act, in section 33, for clauses (a) to (d), the following shall be substituted, namely,-

“(a) the last date for making nominations, which shall be a period of not more than three days immediately following the date of publication of the notification under this section whether or not the said days are public holidays;

(b) the date for the scrutiny of nominations shall be the day immediately following the last date for making nominations whether or not it is a public holiday;

(c) the date for the withdrawal of candidatures shall be the day immediately following the day of the scrutiny of nominations whether or not it is a public holiday; and

(d) the date or dates on which a poll shall, if necessary, be taken which or the first of which shall be a date not earlier than the ninth day from the last date for the withdrawal of candidatures.”.

4. In the principal Act, in Schedule A, in Form-8, for columns 7, 8 and 10, the following shall be substituted, namely,- **Amend-
ment of
Schedule A.**

“(7) Number and Name of the ward electoral rolls in which the name of the candidate is included.

(8) Part Number and Serial Number of the candidate in the ward electoral roll.

(10) Part Number and Serial Number of the proposer in the ward electoral roll concerned.

5. In the principal Act, in section 36, after sub-section (8), the following sub-section shall be added, namely,- **Amend-
ment of
section 36.**

“(9) A candidate may file nominations for more than one ward in the Municipal Corporation, but he/she shall withdraw his/her nominations to all wards except one ward of his/her choice, before the date and time fixed for withdrawal of candidature, failing which, all his/her nominations shall become invalid and shall not be allowed to contest from any ward”.

6. In the principal Act, in section 40, in sub-section (1), the proviso thereunder shall be omitted. **Amend-
ment of
section 40.**

7. In the principal Act, in section 124, in clause (c), for the words “fifty lakhs,” the words “two crores” shall be substituted. **Amend-
ment of
section 124.**

**Amend-
ment of
section
124-A.**

8. In the principal Act, in section 124-A, -

(i) in the marginal heading, for the words “rupees fifty lakhs”, the words “rupees two crores” shall be substituted;

(ii) in the operative portion, for the words “exceeding rupees fifty lakhs but not exceeding rupees two hundred lakhs”, the words “exceeding rupees two crores but not exceeding rupees three crores” shall be substituted.

**Amend-
ment of
section 129.**

9. In the principal Act, in section 129, -

(i) in the marginal heading, for the words, “two hundred lakhs:”, the words “three crores” shall be substituted;

(ii) in the opening paragraph, for the words “two hundred lakhs” the words “three crores” shall be substituted;

(iii) in clause (b), for the words “exceeding rupees two hundred lakhs but not exceeding rupees five hundred lakhs”, the words “ exceeding rupees three crores but not exceeding rupees six crores” shall be substituted;

(iv) in clause (c), for the words “exceeds five hundred lakhs”, the words “exceeds rupees six crores” shall be substituted.

**Amend-
ment of
section
202-A.**

10. In the principal Act, in section 202-A, for sub-section (1), the following shall be substituted, namely, -

“(1) The Government may exempt any residential building occupied by the owner from the property tax where the Annual Rental Value does not exceed Rs. 4,100/- (i.e. Rs. 1,200/- Property tax per annum) subject to condition

that the beneficiaries of exemption shall pay a nominal amount of Rs. 101/- per annum towards property tax.”

11. In the principal Act, in section 455-AA, for the expression “as on the date of commencement of the Andhra Pradesh Municipal Laws and Urban Areas (Development) (Second Amendment) Act, 2008” the expression “as on 28-10-2015” shall be substituted.

Amend-
ment of
section
455-AA.

12. The Greater Hyderabad Municipal Corporation (Amendment) Ordinance, 2016 is hereby repealed.

Repeal of
Ordinance
No. 1 of
2016.

STATEMENT OF OBJECTS AND REASONS

The Greater Hyderabad Municipal Corporation Act, 1955 (Act No. II of 1956) has been adapted to the State of Telangana vide Notification issued in G.O.Ms. No. 134 Municipal Administration & Urban Development (F2) Department, dated 13-10-2015 in exercise of the powers conferred by section 101 of the Andhra Pradesh Re-organisation Act, 2014 (Central Act No. 6 of 2014) and certain amendments were made to the Act subsequently.

So as to be in conformity with the observations made by the Hon'ble High Court as regards the subsequent amendments made to the adopted Act and to bring certain legal reforms in the conduct of elections to the Local Bodies and to reduce the election expenditure and to minimize the time schedule for conduct of the elections, it has been decided to make certain amendments to the relevant provisions of the said Act, and as it has been decided to implement the same immediately, the Governor of Telangana has promulgated the Greater Hyderabad Municipal Corporation (Amendment) Ordinance, 2016 (Ordinance No. 1 of 2016), as Legislature of the State was not then in session.

Now it has also been decided to amend section 36 of the Greater Hyderabad Municipal Corporation Act, 1955 suitably providing for restriction for a candidate to contest only from one ward by withdrawing all the other nominations though he files nomination to several wards as in the other Local Bodies like Gram Panchayat, etc.

This bill seeks to replace the Greater Hyderabad Municipal Corporation (Amendment) Ordinance, 2016 and to give effect to the above decision.

K. TARA KAMA RAO,
Minister for Panchayat Raj, IT and
Municipal Administration and
Urban Development.

March 19, 2016] TELANGANA GAZETTE EXTRAORDINARY 7

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Greater Hyderabad Municipal Corporation (Amendment) Bill, 2016, after it is passed by both the Houses of the Legislature of the State may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

K. TARA KAMA RAO,
Minister for Panchayat Raj, IT and
Municipal Administration and
Urban Development.

Dr. S. RAJA SADARAM,
Secretary to State Legislature.